

Mr. Speaker: That is for the Speaker to decide as to who is taking unnecessarily a long time.

Shri Hanumanthaiya: In my opinion, this cannot be the subject matter of an adjournment motion. The hon. Minister can move a motion and the Opposition parties can move an amendment to that in the strongest condemnatory language and that can be put to vote.

Mr. Speaker: After all the food problem is the most urgent problem. There is no doubt about that. This will have to be discussed in the House. If it an adjournment motion, I can give only two hours. I do not mind—let it be a censure motion. I have no objection to that. It is an urgent matter. There are no two opinions about it. I think, all the friends will agree with that view. They too want a discussion. Therefore, for the adjournment motion, two hours can be given; one hour naturally for the Congress benches and one hour for the Opposition benches, and if you can make within that period the whole food debate, it makes no difference to either of the parties because all of you are anxious to discuss about food. Now I request the House to tell me whether they want the adjournment motion to be taken up. Those in favour may please stand up.

I find that the number is more than 50. The motion is admitted.

श्री मधु लिखड़े (मुंबई): जो प्रक्रिया है वह यह है कि जिस का मोशन पहले है, उस से आप कहें कि वह इजाजत मानें।

Mr. Speaker: We are taking up the adjournment motion on food at 4 P.M. today. (Interruptions).

श्री मधु लिखड़े: जिस का नाम पहले है वह इजाजत तो मानें।

Mr. Speaker: There are number of names. Mr. Banerjee's name is the first.

श्री मधु लिखड़े: वह कालिग अटैशन है।

Mr. Speaker: This is adjournment motion.

Shri Jagjivan Ram: Why not just now.

Mr. Speaker: No. At 4 O'Clock. From 4 to 6 P.M.

Shri S. M. Banerjee: Should I ask for leave or not?

Mr. Speaker: No leave is necessary.

Shri Samar Guha: May I request you that all the adjournment motions that have been tabled should be read out first?

Mr. Speaker: No question of reading.

Now papers to be laid on the Table.

12.12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the period April 1965 to March, 1966. [Placed in Library. See No. LT-324/67].

NOTIFICATIONS UNDER CINEMATOGRAPH ACT

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to re-lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
 - (i) The Cinematograph (Censorship) Amendment Rules, 1967, published in Notification No. G.S.R. 379 in

Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-189/67.]

- (ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967. [Placed in Library. See No. LT-189/67.]

- (2) to lay on the Table a copy of the Report of the Committee on Broadcasting and Information Media on Co-ordination of the Media of Mass Communication. [Placed in Library. See No. LT-325/67.]

(2) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.

(3) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967. [Placed in Library. See No. LT-92/67.]

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri D. Erling): On behalf of Shri Annasahib Shinde, I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 6th May, 1967, under sub-section (3) of section 22 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-328/67.]

PROCLAMATION REVOKING PROCLAMATION IN RELATION TO RAJASTHAN

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Proclamation issued by the President on the 26th April, 1967, revoking the Proclamation issued by him on the 13th March, 1967, in relation to the State of Rajasthan, published in Notification No. G.S.R. 624 in Gazette of India dated the 26th April, 1967, under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT-329/67.]

ORDINANCES UNDER ARTICLE 123(2) (a) OF THE CONSTITUTION

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

- (1) The Anti-corruption Laws (Amendment) Ordinance, 1967 (No. 3 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-326/67.]
- (2) The Passports Ordinance, 1967 (No. 4 of 1967) promulgated by the President on the 5th May, 1967. [Placed in Library. See No. LT-327/67.]

NOTIFICATIONS UNDER NAVY ACT

The Minister of Defence (Shri Swaran Singh): On behalf of Shri Ball Ram Bhagat, I beg to lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.

12.13½ hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Shri Surendranath Dwivedy (Kendrapara): Before you go on to the next